THE MINISTER OF Sr ATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) The information is being collected and will be laid on the table of the Htuse.

Special courts communal riots

2784. SHRI ARANGIL SREEDHARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to appoint Special Courts to deal with cases relating to communal clashes; and

(b) *it* so, what are the salient features of the decision?

THE MINISTER OF STATE IN THE, MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) Law and Order is a State subject- The Central Government has been advising the State Governments and UT Administrations to set up Special Courts, wherever necessary, to try communal riot cases expeditiously.

Killing of a taxi driver at IGI Airport by Delhi Police Officer

2785. DR. MURLI MANOHAR JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a selfemployed taxi-driver was killed at the IGI Airport by the careless handling of the weapon by a Delhi Police Officer in April, 1992; if so, the details of the incident;

(b) in what manner Government have compensated the next to kin of the deceased; and

(c) whether it is a fact that the widow of the victim has approached the Government for suitable compensation and employment and if so, what steps have been taken to provide relief to her?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir. On 22.4.1992,, one taxi driver late Sari Ravinder Singh resident of Virender Nagar, West Delhi was hit by a bullet fired negligently by one police constable Brijpai Singh outside IGI Airport, New Delhi. He was immediately removed to All India Institute of Medical Sciences where he succumbed to his injuries. A case under section 337 IPC was registered and constable Brijpai Singh was arrested. Later on after the death of the injured, section of; law was changed to 304-A IPC

(b) An ex-gratia relief of Rs. 20,000/-ha_s been paid to Smt. Jagjit Kaur, widow of Shri Ravinder Singh from Lt. Governor/ Chief Executive Councillor's Relief Fund.

(c) The Delhi Police has sent a proposal to Delhi Administration for obtaining approval of the Lt. Governor, Delhi to appoint the widow of the deceased as Headconstable (Ministerial) in relaxation of Employment Exchange Procedure and Recruitment Rules.

Probe into Bombay riots

2786. CHOWDHRY HARI SINGH: Will the Ministar of HOME AFFAIRS be pleased to state:

(a) whether Government have ordered probe recently to enquire into the recent riots in Bombay;

(b) if so, what are the terms and conditions of the probe aid composition of the probe body;

(c) the time limit within which that is expected to submit its report;

(d) the losses suffered by the people as a result of the riots and total number of lives lost; and

(e) the compensation paid to the relatives of those killed and steps taken to rehabilitate them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (c) The State Government of Maharastra has set up